

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Application No.C/COD/85277/2019

(on behalf of Appellant)

in

Appeal No.C/85654/2019

[Arising out of Order-in-Appeal No.MUM-CUSTOM-PREV-APP-617/2018-19,
dt.28.09.2019, passed by the CC (Appeals), Mumbai-III]

M/s Dadi Impex Pvt. Ltd

614, Laxmi Plaza Industrial Estate,
Off. New Link Road,
Andheri (West),
Mumbai 400 053

.....Appellant

VERSUS

Commissioner of Customs (Prev.)

New Customs House,
Ballard Estate,
Mumbai 400 001

.....Respondent

Appearance:

Shri Mohit Raval, Chartered Accountant, Advocate for the Appellant
Ms. Trupti Chavan, AC (AR) for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

MISC. ORDER NO.M/85347/2019

Date of Hearing: 26.04.2019

Date of Decision: 26.04.2019

PER: D.M. MISRA

This miscellaneous application is filed for condonation of delay
of 35 days in filing the appeal before this forum. Explaining the
delay, the learned Chartered Accountant for the Appellant submits

that the person looking after the indirect tax matters passed away and the Managing Director had also suffered from paralytic attack. It is his contention that the delay is unintentional and not marred with negligence, hence may please be condoned.

2. We find force in the submission of the learned Chartered Accountant. Hence, in view of the reasons explained, the delay is condoned. MA(COD) is allowed.

(Dictated and pronounced in the open court)

(D.M. Misra)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)